

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**

**UNSTARRED QUESTION NO. 686**

ANSWERED ON 06.02.2025

**DISCONTINUATION OF WATER SUPPLY TO PAKISTAN FROM VYAS AND SATLUJ RIVERS**

†686. SHRI ARUN GOVIL

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the time by which the supply of India's share of water to Pakistan from Vyas and Satluj rivers would be discontinued;
- (b) whether the Government proposes to provide lease to the displaced people for fish farming in canals of hydroelectric projects so that the displaced people may get alternative employment thereby; and
- (c) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI RAJ BHUSHAN CHOUDHARY)

**(a)** No water from the Sutlej and Beas rivers flow to Pakistan except during the monsoon season i.e. during the floods when substantial rainfall occurs in the catchment of these rivers. Such situation may arise in exceptional circumstances or, during short duration monsoons when the water levels stored by the dams become very high and there is necessity of release of water for Dam safety.

**(b) to (c)** As per the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, in addition to the compensation package, Second Schedule provides that "In cases of irrigation or hydel projects, the affected families may be allowed fishing rights in the reservoirs, in such manner as may be prescribed by the appropriate Government." The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Compensation, Rehabilitation and Resettlement and Development Plan) Rules, 2015 further provides that the fishing rights shall be provided by the Fisheries Department in consultation with the Irrigation Department, Revenue Department or any other concerned Department of the Government.

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